

ITEM NO.42

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22716/2022

(Arising out of impugned final judgment and order dated 17-11-2022 in WPC No. 13180/2022 passed by the High Court Of Delhi At New Delhi)

SACHIN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.193176/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.194969/2022-INTERVENTION/IMPLEADMENT )

WITH

W.P.(C) No. 1122/2022 (X)

(FOR ADMISSION IA No. 22000/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 21998/2023 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 24055/2022 (XIV)

(FOR ADMISSION and I.R. and IA No.202291/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2886/2023 (XVI)

(IA No.27097/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Madhavi Khandelwal, Adv.

Mr. Keshav Thakur, Adv.

Mr. Shashank Ratnoo, Adv.

Mr. Akshay Bambri, Adv.

Ms. Shruti Verma, Adv.

Mr. Shree Pal Singh, AOR

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 Mr. Sanjay R Hegde, Sr. Adv.  
 Mr. Govind Jee, AOR  
 Mr. Omanakuttan K K, Adv.  
 Mr. Shahrukh Ali, Adv.  
 Mr. Raghav Gupta, Adv.

Mr. Jeetender Gupta, AOR

Mr. Anirudh Sanganeria, AOR  
 Ms. Jhuma Sen, Adv.  
 Mr. Siddharth Sinha, Adv.

For Respondent(s) Mr. Gaurav Sharma, AOR  
 Mr. Prateek Bhatia, Adv.  
 Mr. Dhawal Mohan, Adv.  
 Mr. Paranjay Thripathi, Adv.

Mr. Sanjay Bansal, Adv.  
 Ms. Swati Bansal, Adv.  
 Ms. Vaishali Gupta, Adv.  
 Ms. Ayushi Bansal, Adv.  
 Mr. G. K. Bansal, AOR

Mr. Sahil Amarnath, Adv.  
 Mr. Vikrant Y.s Narula, Adv.  
 Mr. Shikhar Singal, Adv.  
 Mr. Honey Gola, Adv.  
 Mr. Maneesh Pathak, Adv.  
 Mr. Naman Gupta, Adv.  
 Mr. Robin Khokhar, AOR

Dr. Monika Gusain, AOR

Mr. Parmatma Singh, AOR  
 Mr. Madhavi Khandelwal, Adv.  
 Mr. Keshav Thakur, Adv.  
 Mr. Shashank Ratnoo, Adv.  
 Mr. Akshay Bhambri, Adv.  
 Shruti Verma, Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

- 1 We are not inclined to entertain the Special Leave Petitions and the Writ Petition under Article 136 and Article 32 of the Constitution of India.
- 2 The Special Leave Petitions and the Writ Petition are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**